

**Central Administrative Tribunal
Principal Bench**

OA No. 52/2016

New Delhi, this the 5th day of April, 2017

**Hon'ble Mr. P.K. Basu, Member, (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sh. Raj Mani,
Fitter II, DJB, Aged about 52 years,
S/o Shri Lakhai Ram
R/o No.E-II/52, Madangir,
New Delhi.

...Applicant

(By Advocate : Mr. A. K. Mishra with Mr. Amit Kumar)

Versus

1. Delhi Development Authority,
Through Vice Chairman,
Vikas Sadan, INA, New Delhi.
2. Chief Commissioner,
North South & East MCD,
Municipal Corporation of Delhi,
New Delhi.
3. Delhi Jal Board,
Through its CEO,
Govt. of NCT of Delhi,
Varunulaya Phase-II,
Karol Bagh, New Delhi.Respondents

(By Advocate : Ms. Sriparna Chatterjee and Ms. Yoothica Pallavi)

ORDER (ORAL)

Mr. P.K. Basu, Member (A) :

Heard the learned counsel for the parties.

2. The respondents have placed before us an order dated 14.10.2016 by which the Delhi Jal Board has decided to grant the benefit of first and second ACP to group D employees transferred from DDA to Delhi Jal Board, which is also one of the prayers in this O.A.

3. The O.A has therefore, become infructuous and is dismissed as such. However, the applicant would be at liberty to raise any issue in a fresh O.A, if he has any grievance still left with the respondents pertaining to this matter.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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